[Shri Shantaram Potdukhej

(19) G.S.R. No. 620(E) dated the 19th June, 1992, prescribing a concessional rate of 40 per cent basic customs duty on goods (other than raw materials) imported for the manufacture of certain specified components of fuel efficient cross; country motor vehicles.

(20) G.S.R. No. 621(E) dated the 19th June, 1992, prescribing a concessional rate of 30 per cent auxilliary duty of customs on items covered by Notification Nos. 221/92-Customs to 225/92-Customs, all dated the 19th June, 1992. [Placed in Library. *See* No. LT 2619/92, for (9) to (20).]

(21) G.S.R. No. 633(E) dated the 23rd, June, 1992, publishing the Baggage (Third ' Amendment) Rules, 1992. [Placed in Library. *See* No. LT 2450/92.]

- I. Memorandum of Understanding (1992-93) between the Ministry of Commerce and the State Trading Corporation of India Limited.
- II. Memorandum of Understanding (-992-93) between the Ministry of Commerce and the Projects and Equipment Corporation of India Limited.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

I. Memorandum of Understanding between the Government of India (Ministry of Commerce) and the State Trading Corporation of India Limited for the year 1992-93. [Placed in Lib rary. *See* No. LT 2477/92.]

II. Memorandum of Understanding between the Government of India (Ministry of Commerce) and the Pro jects and Equipment Corporation of India Limited f or the year 1992-93. [Placed in Library. *See* No. LT 2476/92.]

MESSAGES FROM THE LOK SABHA

(1) The Appropriation (Railways) No. 3 Bill, 1992.

(II) The Appropriation (Railwasy) No. 4 Bill, 1992.

SECRETARY-GENERAL: Madam,] have to report to the House the follow ing messages received from the Loi Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In' accodance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropritaion (Railways) No. 3 Bill, 1992, as passed by Lok Sabha at its sitting held on the 10th August, 1992.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provi sions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 4 Bill, 1992, as passed by Lok Sabha at its sitting held on the 10th August, 1992.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of each of the Bills on the Table.